<u>COURT-II</u> Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

IA No. 458 of 2015 in DFR No. 2385 of 2015

Dated:	2 nd February, 2016				
Present:	Hon'ble Mr. Justice Surendra Kumar, Judicial Member Hon'ble Mr. T. Munikrishnaiah, Technical Member				
<u>In the mat</u>					
Jindal Stee	el & Power Ltd.		••••	Appellant(s)	
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Raigarh Is	pat Udyog Sangh & Anr.		•••	Respondent(s)	

Counsel for the Appellant(s)	:	Mr. Sanjay Sen, Sr. Adv.
Counsel for the Respondent(s)	:	Mr. Vishal Anand for R-1
		Mr. C.K. Rai and Mr. Paramhans for Respondent Commission

<u>ORDER</u>

Mr. Vishal Anand, learned counsel for the Respondent No.1 and Mr. Paramhans, learned counsel for the Respondent Commission pray for and are granted two weeks time to file their reply to the delay condonation application, being IA No. 458 of 2015 and no more.

Rejoinder, if any, be filed within a week thereafter.

Post the matter for hearing the delay condonation application on 22^{nd} February, 2016.

(T. Munikrishnaiah) Technical Member vt/vg (Justice Surendra Kumar) Judicial Member